

OJ

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

OA No. 2679/2004  
MA-2222/2004

New Delhi this the 5<sup>th</sup> day of November, 2004

Hon'ble Shri V.K. Majotra, Vice Chairman (A)  
Hon'ble Shri Shanker Raju, Member (J)

1. The Railway Vendors Association through its President Ummeh Singh, Resident of 4420/24, First Floor, Sri Tulsi House, Katra Raiji, Paharganj, New Delhi.
2. Anil Kumar Singh, Son of Shri Dharam Pal Singh, R/o 15-H/3, Sriram Marg, Maujpujr, Delhi.
3. Ganga Ram, Son of Shri Sarju Prasad, R/o 28/G, New Arune Nagar, Majnu Ka Tila, New Delhi.
4. Suresh Rana, Son of Late Nanak Chand, R/o 9987/3, Multani Dham, Paharganj, New Delhi.
5. Jang Bahadur, Son of Shri Mahendra Singh R/o B-1628/3, Shastri Nagar, Near Sarai Rohela, New Delhi.
6. Maan Singh, Son of Shri Mata Badal Singh, R/o D-91, East Vinod Nagar, Delhi. - Applicants

(By Advocate: Shri H.P. Chakravorty)

Versus

1. Union of India through Chairman and Ex-Officio Secretary, Railway Board, Rail Bhawan, New Delhi.
2. General Manager, Northern Railway, Headquarter Office, Baroda House, New Delhi.
3. Divisional Railway Manager, Northern Railway, New Delhi.

- Respondents

**O R D E R (ORAL)**

**Mr. Shanker Raju, Member (J):**

In view of the decision of the Apex Court in **National Federation of Railway Porters Vendors and Bearers v. Union of India & Others**, 1995 Supp. 3 SCC 152, applicants seek regularization. To this effect

representations preferred by them to the respondents have not yet been disposed of.

2. Ends of justice would be duly met, if the respondents are directed to dispose of the representations of applicants by passing a detailed and speaking order within a period of three weeks from the date of receipt of a copy of this order. Ordered accordingly.

3. OA is disposed of as above at the admission stage itself.

*S. Raju*  
(Shanker Raju)  
Member (J)

*V.K. Majotra* 5.11.04  
(V.K. Majotra)  
Vice-Chairman(A)

cc.